

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, ChanderlokBuilding ,36, Janpath, New Delhi- 110001
Ph.: 23753942 Fax-23753923

Petition No. 377/TT/2014

27.11.2014

To
Additional General Manager,
NTPC,
Core-7, Scope Complex,
7, Institutional Area,
Lodhi Road,
New Delhi-110013

Subject: Petition for approval of tariff of 400 kV D/C Dadri-Loni Road Transmission Line of NTPC Ltd. for the period from the date of anticipated commercial operation to 31.3.2019

Sir,

Please refer to the above mentioned petition filed by NTPC. In this connection, I would like to invite your attention to Section 12 of the Electricity Act, 2003 which says that no person shall transmit electricity unless he is authorised to do so by a licence issued under Section 14, or is exempt under Section 13 of the Electricity Act. In the light of the above said provision, I would like you to submit the following, on affidavit, by 8.12.2014:-

- (a) Whether the instant transmission line is a dedicated line or an ISTS;
- (b) If it is an ISTS, whether a transmission licence as required under the above said provision has been obtained.

2. Further action in the matter shall be taken up only after receipt of the aforesaid information.

Sd/-

(Dr. P.K. Sinha)
A.C. (Legal)